

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Allahabad this the 22nd day of November 1999.

Original Application no. 1289 of 1999.

Hon'ble Mr. L. Hmingliana, Administrative Member

Chotey Lal, s/o Shri Chura Ram
R/o Mohalla Bansi Nagla,
P.O. Subhash Nagar,
Bareilly.

... applicant.

C/A Shri G.S.D. Mishra

Versus

Union of India through Divisional Railway Manager,
(N.E. Railway), DRM Office Izzatnagar,
Bareilly.

... Respondents.

C/R ...

...2/-

// 2 //

O R D E R

Hon'ble Mr. L. Hmilangjiana, A.M.

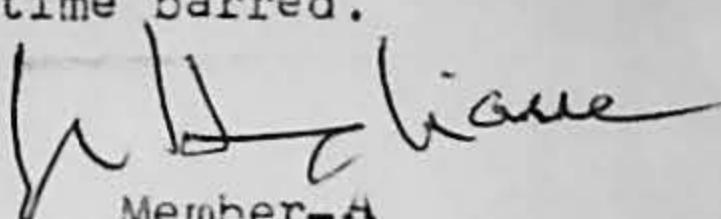
Shri G.S. D. Mishra learned counsel for the applicant.

2. The OA is for appointment on compassionate ground following the death of his ~~brother~~ ^{brother} Shri Om Prakash, Gangman, in the Railway on 09.01.91 when he was still in service. It is the case of the applicant that late Shri Om Prakash had divorced his wife and he had no issue and that the applicant ~~as~~ ^{as} a member of the joined family is the only claimant for compassionate appointment following his death in harness.

3. Learned counsel urges that it will be sufficient if ^{the} ~~the~~ Tribunal gives direction to the respondents to decide the applicant's representation dated 05.08.99 for compassionate appointment.

4. Shri Mishra states that the applicant had made several representations beginning from 1991 onwards and his representation dated 05.08.99 was ^{the} ~~the~~ latest ^{representation}. The O.A. has been filed after ^{the} ~~the~~ lapse of 8 years from the date of death of Shri Om Prakash in harness and it is clearly barred by limitation.

5. The case is dismissed as time barred.


Member-A

/pc/